

**Appointment of retail dealerships of petrol and LPG in UP**

†2586. SHRI RASHEED MASOOD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the dates on which advertisements were given for inviting tenders for retail dealership for petrol and LPG by public sector oil companies in western Uttar Pradesh (UP);

(b) the details of action being taken to appoint retail dealers in the context of above advertisements and company-wise details thereof; and

(c) by when these dealers will be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) : (a) The dates on which advertisement were given for retail outlet (RO) dealerships and Liquefied Petroleum Gas (LPG) distributorships by public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) during the last three years and April-June, 2012 are as follow:

OMC	Dealership/ Distributorship	2009-10	2010-11	2011-12	April- June, 2012
IOC	RO	26.8.2009	06.09.2010	12.10.2011	—
		11.9.2009	17.12.2010		
			20.12.2010		
	LPG	17.10.2009 25.1.2010	26.3.2011	10.10.2011 22.10.2011	16.4.2012
BPC	RO	-	15.10.2010	15.9.2011	-
	LPG	17.10.2009 25.1.2010	26.3.2011	10.10.2011 22.10.2011	16.4.2012
HPC	RO	23.6.2009	5.8.2010	15/16.9.2011	-
	LPG	-	-	22.10.2011	16.4.2012
				10.10.2011	

† Original notice of the question was received in Hindi.

(b) and (c) The process of setting up of RO dealerships involves various steps such as release of advertisements, scrutiny of applications and documents, holding of interviews of the eligible candidates for selection of dealers/distributors, release of merit panels, field investigation in respect of selected candidates, issue of Letters of Intent (LOIs), obtaining of various approvals/No Objection Certificates from various statutory authorities, etc. and RO is commissioned only on completion of all the formalities. The process of setting up of LPG distributorships also involves selection by draw of lots, among the eligible applicants, field verification of credentials (FVC) for selected candidates, issue of LOI after clearance of FVC, obtaining of various approvals/NOC and statutory licenses, construction of godown and showroom etc. and LPG distributorships is commissioned only on completion of all formalities.

#### **Dues of oil companies owed by airlines**

2587. SHRI P. RAJEEVE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the airlines owes huge dues to the petroleum companies;
- (b) if so, the details thereof; and
- (c) the steps being taken by Government for the recovery of these dues?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH) : (a) and (b) The outstanding dues of Public Sector Oil Marketing Companies (OMCs) as on 30.06.2012, airlines-wise is given in the table below. Column (4) of the table represents the amount over due against each airlines as per mutually-agreed commercial terms (including credit period) agreed between OMCs and the airlines:

Name of the OMC	Name of Airline	Total outstanding including interest as on 30.06.2012 (Rs. in crore)	Total over due including interest as on 30.06.2012 (Rs. in crore)
1	2	3	4
Indian Oil Corporation Ltd. (IOCL)	Air India	2342.45	1363.15
	Jet Airways	904.95	1.81
	Kingfisher Airlines	0.00	0.00
	Go Airlines	47.29	0.00
	Spice Jet	91.60	0.00